

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.293/TL/2023

Subject : Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 for grant of separate Transmission Licence to POWERGRID Ramgarh Transmission Limited for implementation of scope of work as detailed in the Petition through RTM mode.

Date of Hearing : 25.10.2023

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : POWERGRID Ramgarh Transmission Limited (PRTL)

Respondents : Uttar Pradesh Power Corporation Ltd. and 16 Ors.

Parties Present : Shri Prashant Kumar, PRTL
Shri Swapnil Verma, CTUIL
Shri Ranjeet Singh, CTUIL
Ms. Priyansi Jadiya, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition has been filed seeking a separate transmission licence to the Petitioner for the implementation of the three transmission projects (i) Transmission System for evacuation of power from the REZ in Rajasthan (20 GW) under Phase III Part E1, (ii) Grant of 400 & 220 kV bays to RE generators at Fatehgarh-III (erstwhile Ramgarh II) PS and (iii) Bus Sectionalizer at 400 kV level of 765/400/220 KV Fatehgarh III PS (Section 2) under the Regulated Tariff Mechanism (RTM). The representative further submitted that the above Projects have been allotted to the Petitioner in terms of (i) CTUIL's OM dated 2.12.2021 read with MoP's Notification dated 1.12.2021 [for Projects (i) & (ii)] and (ii) CTUIL's OM dated 21.4.2023 read with 8.6.2023 [for Project (iii)].

2. In response to the specific query of the Commission with regard to the approval of the Central Government for the transmission project covered in the instant Petition, , the representative of the Petitioner submitted that the MoP vide OM dated 1.12.2021 approved the Project (i) and (ii) to be implemented through RTM basis as per the recommendations of the NCT (in 5th Meeting) and the CTUIL vide OM dated 2.12.2021 awarded the above projects to the Petitioner. The representative also added that such recommendations were issued by the NCT prior to the MoP's Office Order dated 28.10.2021 whereby the revised/amended Terms of Reference of the NCT were issued. However, the project (iii) has been awarded to the Petitioner by CTUIL as the costing of the same is less than 100 crore, vide CTUIL OM dated 21.4.2023 and 8.6.2023.. The representative of CTUIL also

confirmed the above. and submitted that MoP vide its OM dated 1.12.2021 awarded the Project (i) and (ii) to CTUIL for their implementation under RTM route while further directing CTUIL to take necessary action for entering into a Concession Agreement with the concerned agencies for their implementation.

3. In response to another query regarding the implementation schedules with regard to the certain Bays (400 kV & 200 kV) under Project (ii), the representative of the Petitioner submitted that for 1 No. of 220 kV bay and 3 Nos. of 400 kV bays the connectivity intimations to the various RE developers are yet to be issued and since the regulatory compliance like BG submissions etc. are pending, the implementation of above bays will be taken up after the completion of the above compliances.

4. After hearing the representative of the Petitioner and CTUIL, the Commission directed as under:

(a) Admit.

(b) The Petitioner to serve a copy of the Petition on the Respondents. The Respondents may file their replies within a week with an advance copy to the Petitioner who may file its rejoinder within a week thereafter.

(c) The Commission directed the Ppetitioner to file the following information on an affidavit within two weeks:

(i) As per the Petitioner's submissions, implementation of the 1 No. 220 kV line bay and 3 No. 400 kV line bays at Fatehgarh-III covered under the scope of the Petitioner in the instant Petition shall be kept on hold. When were these works to be taken up by the Petitioner?

(ii) A copy of Form II posted on its website along with the date of posting (required as per Regulation 7 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009, read with the order dated 22.1.2022 in Petition No. 1/SM/2022.

(iii) A copy of the Concession Agreement executed with CTUIL for the implementation of the transmission schemes covered under the present Petition.

(d) The commission directed the CTUIL to submit the following information on an affidavit within two weeks:

(i) Date of the Implementation Schedule of the 1 no. 220 kV line bay and 3 no.(s) of 400 KV bays at Fatehgarh-III PS covered under the Transmission Scheme of "Grant of 400 & 220 kV bays to RE generators at Fatehgarh-III PS under ISTS"

(ii) A copy of the approval of the Central Government as per the Electricity (Transmission System Planning, Development and Recovery of Inter-state Transmission Charges) Rules, 2021 for the transmission project "implementation of scope of Bus Sectionalizer at 400 kV level of 765/400/220 kV Fatehgarh-III PS (Section-2)" project.

4. The Petition will be listed for hearing on **14.12.2023**.

By order of the Commission

(T.D. Pant)
Joint Chief (Law)